

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Bank of India
Vs
Shri Veeraganapthi Steels Pvt Ltd

MAIN PETITION NUMBER : CP/229/IB/2018
(IA/MA) APPLICATION NUMBERS

IA/244/CHE/2021 IN MA/702/2018; MA/702/2018;
IA/245/CHE/2021 IN MA/701/2018; MA/701/2018
IA/246/CHE/2021 IN MA/700/2018; MA/700/2018; MA/672/2019

ORDER

IA/244/CHE/2021 IN MA/702/2018:

Present: Mr. S.Sathiyarayanan, Ld. Counsel for Liquidator.

This application has been filed to amend the application MA/702/2018.

MA/702/2018:

Present: Mr. S.Sathiyarayanan, Ld. Counsel for RP.

Mr. Ramasamy Meyappan, Ld. Counsel for R1 and R2.

This is an application under Sections 43, 45 and 66 of IBC, 2016.

IA/245/CHE/2021 IN MA/701/2018:

Present: Mr. S.Sathiyarayanan, Ld. Counsel for Applicant/Liquidator.

Mr. Ramasamy Meyappan, Ld. Counsel for R1 and R2.

Mr. Anish GK, Ld. Counsel for R3.

Mr. K.Manoj Menon, Ld. Counsel for R4 and R5.

This application has been filed to amend the application MA/701/2018.

MA/701/2018:

Present: Mr. S.Sathiyarayanan, Ld. Counsel for Applicant/RP.

Mr. Ramasamy Meyappan, Ld. Counsel for R1 and R2.

Mr. Anish GK, Ld. Counsel for R3.

Mr. K.Manoj Menon, Ld. Counsel for R4 and R5.

This application has been filed under Sections 45, 49 and 66 of IBC, 2016.

IA/246/CHE/2021 IN MA/700/2018:

Present: Mr. S.Sathiyarayanan, Ld. Counsel for Applicant/RP.
Mr. Ramasamy Meyappan, Ld. Counsel for R1 and R2.
None for R3.
Ms. Nandhini Agarwal, Ld. Counsel for R4.

This application has been filed to amend the application MA/700/2018.

MA/700/2018:

Present: Mr. S.Sathiyarayanan, Ld. Counsel for Applicant/RP.
Mr. Ramasamy Meyappan, Ld. Counsel for R1 and R2.
None for R3.
Ms. Nandhini Agarwal, Ld. Counsel for R4.

This application has been filed 43 and 66 of IBC, 2016.

MA/672/2019:

Present: Mr. S.Sathiyarayanan, Ld. Counsel for Applicant/Liquidator.
Mr. T.K.Bhaskar, Ld. Counsel for R1 and R2.
Mr. Ravi Rajagopalan, Ld. Counsel for R3.

This application has been filed seeking directions to R1 and R2 to provide the records, documents, properties of the Corporate Debtor to the Applicant including assets / vehicle and to direct R3 to handover the audit working papers for the last five years prior to CIRP.

Ld. Counsel for R3 submits that the documents as sought for in the application have already been handed over to the Applicant. It was only thereafter the Applicant prepared the Asset Memorandum.

Ld. Counsels Mr. S.Sathiyarayanan and Mr. T.K.Bhaskar submit that the matter is pending before the Hon'ble NCLAT where next date is 09.08.2024. They submit that the applications be listed thereafter.

Considering the above, the applications are listed for hearing on **20.08.2024**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**